

**GOVERNMENT OF INDIA
SCIENCE AND TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3063
ANSWERED ON:12.12.2012
LEGALISATION OF DNA FINGER PRINTING
Singh Shri Bhola

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether DNA, finger printing and diagnostics have not been legalised in the country;
- (b) if so, the reasons therefor;
- (c) whether the centre for DNA, finger printing and diagnostics, Hyderabad has sent any proposal to the Government regarding formulation of regulation to legalise it;
- (d) if so, the details thereof; and
- (e) the decision taken by the Government in this regard?

Answer

MINISTER OF SCIENCE & TECHNOLOGY AND MINISTER OF EARTH SCIENCES (S. JAIPAL REDDY)

- (a) & (b) Yes Sir, however a draft Human DNA Profiling Bill is being prepared by the Department of Biotechnology, Ministry of Science and Technology for Parliamentary enactment.
- (c) & (d) Yes Sir, the Centre for DNA Fingerprinting and Diagnostics (CDFD), Hyderabad has prepared the draft Human DNA Profiling Bill, which was circulated by the Department of Biotechnology to the concerned Ministries/Departments. The document was revised based on the comments received. The draft, bill has also been sent to the Chief Secretaries of all states for feedback.
- (e) The final version of the draft Bill was approved by the Legal Division of Ministry of Law and Justice. Draft Bill was then drafted by the Drafting Section of the Ministry of Law and Justice. The draft Bill including financial implications is under consideration by the competent authority.